

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP(CAA) No. 78/Chd/Hry/2022
(2nd motion)

IN THE MATTER OF:

FIJI Fibrematics Pvt. Ltd. & Ors.

...Transferor Companies

Under Section: 230-232, CA 2013

Order delivered on 10.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner Companies : Mr. Naresh Kumar, Advocate
For the RD/ROC : Mr. Vineet Khatri, Company Prosecutor
For the Income Tax Department : Mr. Yogesh Putney, Senior Standing Counsel

ORDER

Regarding the observation No. 3 of RD, the Ld. Company Prosecutor is not able to indicate his views clearly on the reply filed by the petitioner companies herein vide rejoinder dated 31.05.2023. He further submits that his hands are tied at the report related to RD/ROC, Delhi. Let the RD/ROC, Delhi appear on the next date of hearing either personally or through their counsel to indicate their stand with regard to observation No. 3 vis-as-vis the reply filed vide rejoinder by the petitioner companies.

Ld. Counsel appearing for the Income Tax Department seeks one week time to file their report which is allowed. Last opportunity is granted.

Ld. Counsel for the petitioner is directed to file the undertaking, if there is any demand/liability then the same will be met by the transferee company.

List on 03.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)